

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE**  
**SOUTH DISTRICT COURTS COMPLEX, SAKET, NEW DELHI**

**OFFICE ORDER**

In continuation of order issued vide endorsement no. Judl.II/F.102/South/Saket/2022/12111-135 dated 31.05.2022, in exercise of powers vested in the undersigned, the following Additional Sessions Judges are hereby authorized under Section 10 (3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of the South Police District/Sessions Division of Delhi as mentioned against their respective names, for the month of **AUGUST-2022**.

<b><u>AUGUST - 2022</u></b>				
S. No	Name of Judicial Officers  (A)	Name of Police Stations & Investigating Agencies	1 <sup>st</sup> Link Additional Sessions Judge  (B)	2 <sup>nd</sup> Link Additional Sessions Judge  (C)
1.	Sh. Sandeep Yadav, ASJ (Electricity)	Special Cell, Fatehpur Beri, E.O.W. Cell (South), Crime Branch (South), Metro Station Ghitori and Safdarjang Enclave, Cyber Police Station, Ambedkar Nagar & Sangam Vihar	Ms. Monika Saroha, ASJ/Special Judge (NDPS)	Sh. Amit Bansal, ASJ-01 (POCSO)
2.	Ms. Neha, ASJ (SFTC)	Special Task force of Delhi Police, C.A.W. Cell (South District), Mehrauli, Saket, INA Metro Station, Hauz Khas, Malviya Nagar, Neb Sarai, Maidan Garhi & Tigri	Ms. Vrinda Kumari, ASJ-02	Sh. Sharad Gupta, ASJ-04 (POCSO)

**Notes: -**

(1) **Smt. Laxmi, SJA, Bail and Filing Section, shall forward bail applications which are filed through e-filing on the email id of the concerned Court controlled by the Reader, as per duty roster. The Reader of the concerned court shall maintain the file and ensure proper and complete transmission of the same to Smt. Laxmi on change of roster, or after disposal of the application.**

(2) **All the bail applications in the pending matters shall be dealt by the concerned courts.** Such bail/urgent applications in the matters pending in the Courts of Additional Sessions Judges of the South District may be filed in pdf format at the email id [bailfilingst.ddc@gov.in](mailto:bailfilingst.ddc@gov.in) of Bail and Filing Section of the South District. The said email id shall remain under the control of Smt. Laxmi Dayal, SJA, Bail and Filing (to be assisted by Smt. Swati Negi, JJA, Bail and Filing), South District, who shall forward such bail applications on the independent email id of the concerned court immediately on receipt.



(3) Whenever any of the judicial officers mentioned in Column A given above is on leave or unavailable due to any reason, the judicial officer whose name is mentioned in Column B against his/her name in the opposite column shall work as his/her 1<sup>st</sup> link judicial officer and the judicial officer whose name is mentioned in Column C against his/her name in the opposite column shall work as his/her 2<sup>nd</sup> link judicial officer. In the event of all three judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same column shall work as the next link judicial officer. In case, even the next link judicial officer mentioned immediately below the name of the concerned judicial officer is also similarly on leave or not available, the judicial officer whose name finds mentioned immediately below thereafter in the same column shall work as the next link judicial officer for such duration for such purposes and so on and so forth. The three judicial officers mentioned in the first horizontal line shall be deemed to be the judicial officers placed immediately below the three judicial officers mentioned in the last horizontal line for the above purposes.



(NAROTTAM KAUSHAL)

Principal District & Sessions Judge, South  
Saket Courts Complex, New Delhi

No. Judl.II/F.102/South/Saket/2022/22998-23019 New Delhi, Dated: 29.07.2022

**Copy forwarded for information & necessary action to:**

- 1 The Registrar General, High Court of Delhi, New Delhi.
- 2 The Principal District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi
- 3 The Officers concerned.
- 4 The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
- 5 The Officer In-Charge Computer Branch (South), Saket Court New Delhi.
- 6 The Chief/In-Charge, Prosecutor, Saket Courts, New Delhi.
- 7 The In-Charge, Facilitation Centre, Tis Hazari Courts, Delhi.
- 8 The Secretary, Bar Association, Saket Courts, Delhi/New Delhi.
- 9 The Branch In-Charge, Filing Section, South District.
- 10 The Website Committee, Tis Hazari Court, Delhi.
- 11 Reader to the Ld. Principal District & Sessions Judge (South)
- 12 PS to the Ld. Principal District & Sessions Judge (South)
- 13 PRO, South District, Saket Courts
- 14 Notice Board (through Care Taker).
- 15 R & I Branch for uploading on **LAYERS**.
- 16 Guard File.



Principal District & Sessions Judge, South  
Saket Courts Complex, New Delhi